(b) In these accidents, 278 persons lost their lives and 996 sustained injuries.

(c) All accidents are enquired into thoroughly to ascertain their causes and appopriate remedial measures are taken to prevent their recurrence.

(d) The causes of these accidents are as under:—

(*i*) Failure of railway staff	611
(*ii*) Failure of persons other than railway staff	142
(*iii*) Failure of equipment	173
(*iv*) Sabotage	4
(*v*) Accidental	95
(*vi*) Cause could not be established	23
(*vii*) Cause not yet finalised	51
TOTAL	1097

Investment in Chemical Industry

191. SHRI R. S. PANDEY: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government have been urged upon to encourage proper investment in chemical industry; and

(b) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI C. P. MAJHI): (a) and (b). Government is fully aware of the need to provide the various inputs including the investments needed to bring about a balanced and integrated development of the chemical industry. The specific measures being taken in this regard are detailed in the annual "Guidelines for Industries" published by Government.

Panel to study end-use of Petro-Chemicals

192. SHRI RAM SAHAI PANDEY: Will the Minister of PETROLEUM be pleased to state:

(a) whether Government propose to set up a panel to study end-use of petro-chemicals; and

(b) if so, the main features of the proposals?

THE MINISTER OF PETROLEUM (SHRI K. D. MALAVIYA): (a) No panel has been set up to study the end use of Petro-Chemicals.

(b) Does not arise.

रेल गाड़ियों में धूम्रपान निषिद्ध करने के के लिए कानून बनाया जाना

193. श्री मूल चन्द डागा : क्या रेल मंत्री यह बताने की कृपा करेंगे कि क्या सरकार का विचार रेलगाड़ियों में धुम्रपान निषिद्ध करने हेतु कोई कानून बनाने का है जिससे उस प्रकार की दुर्घटनाएं न होने पायें जैसी 12 फ़रवरी, 1975 को बम्बई में थाना—बम्बई उपनगरीय रेलगाड़ी में हुई थी ?

रेल मंत्रालय में उपमंत्री (श्री बूटा सिंह): भारतीय रेल अधिनियम, 1890 की धारा 110 के अन्तर्गत, यदि कोई व्यक्ति अपने सह-यात्रियों की अनुमति के बिना, उस डिब्बे के सिवाय जिसमें कि धूम्रपान के लिए विशेष रूप से व्यवस्था की गयी है, किसी डिब्बे में धूम्रपान करता है, तो उस पर 20 रुपये तक जुर्माना किया जा सकता है। यदि कोई व्यक्ति किसी रेल कर्मचारी द्वारा धूम्रपान न करने के लिए दी गयी चेतावनी के बावजूद ऐसा करने का हठ करता है, तो जुर्माने के साथ-साथ उसे रेल कर्मचारी द्वारा उस सवारी डिब्बे में से हटाया जा सकता है जिसमें यात्रा कर रहा हो।